

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4370
TO BE ANSWERED ON 13.12.2019.

Reserved Forests

4370. MS. MIMI CHAKRABORTY:
SHRI DIBYENDU ADHIKARI:

- (a) whether it is true that the incidents of poaching of animals in reserved forests and sanctuaries have risen during the last five years;
- (b) if so, the details thereof, year/ UT-wise; and
- (c) the remedial measures adopted by the Government to check the menace of poaching?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI BABUL SUPRIYO)

- (a)& (b) As per information received from Wildlife Crime Control Bureau, the Bureau received data related to detection of Wildlife Crime from State Forest and Police Authorities, the details of wildlife crime cases for last five years are given at **Annexure**.
- (c) The major steps taken by the Government to tackle the issue of poaching in the country are as follows:
 - i. The Wild Life (Protection) Act, 1972 provides for punishment for violation of its provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
 - ii. Law enforcement authorities in the States maintain strict vigil against poaching of wild animals.
 - iii. Wildlife Crime Control Bureau has been set up to gather intelligence about poaching and unlawful trade in wild animals and animal articles and to achieve inter-state and trans-boundary coordination in enforcement of wildlife laws.
 - iv. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around Protected Areas.
 - v. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been

- created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- vi. Financial assistance is provided to the State/Union Territory Governments under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant', for providing better protection to wildlife including leopards and improvement of habitat.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (A) AND (B) OF LOK SABHA UNSTARRED QUESTION NO. 4370 REGARDING “RESERVED FORESTS” BY MS. MIMI CHAKRABORTY AND SHRI DIBYENDU ADHIKARI DUE FOR REPLY ON 13.12.2019.

WILDLIFE CRIME CASE PROVIDED BY STATE/UT’S FOREST AND POLICE AUTHORITIES IN THE LAST FIVE YEARS:

S. NO.	STSES	2014	2015	2016	2017	2018
1	Andaman & Nicobar Islands	NA	NA	NA	2	NA
2	Andhra Pradesh	49	48	39	13	2
3	Arunachal Pradesh	5	2	6	2	2
4	Assam	45	17	7	3	32
5	Bihar	1	6	12	NA	4
6	Chandigarh	1	NA	7	4	NA
7	Chhattisgarh	60	28	42	40	15
8	Dadra & Nagar Haveli	NA	NA	NA	NA	NA
9	Daman & Diu	NA	NA	NA	NA	NA
10	Delhi	23	24	11	1	3
11	Goa	16	11	11	3	1
12	Gujarat	24	41	58	44	10
13	Haryana	15	NA	1	NA	5
14	Himachal Pradesh	18	8	19	15	10
15	Jammu & Kashmir	NA	1	NA	NA	1
16	Jharkhand	1	4	1	6	10
17	Karnataka	14	38	17	28	15
18	Kerala	7	20	26	33	8
19	Lakshadweep	NA	1	NA	NA	NA
20	Madhya Pradesh	231	23	21	18	37
21	Maharashtra	82	12	19	10	45
22	Manipur	7	18	11	1	NA
23	Meghalaya	7	6	NA	1	3
24	Mizoram	15	24	6	4	1
25	Nagaland	3	1	3	NA	2
26	Odisha	17	51	13	8	6
27	Puducherry	NA	NA	NA	NA	NA
28	Punjab	35	14	13	12	9
29	Rajasthan	141	18	9	1	5
30	Sikkim	1	NA	NA	NA	1
31	Tamil Nadu	174	67	40	25	35
32	Telangana	16	6	16	6	2
33	Tripura	2	NA	1	NA	1
34	Uttar Pradesh	375	98	100	31	48
35	Uttarakhand	12	8	23	27	19
36	West Bengal	103	103	33	4	56
	TOTAL	1500	698	565	342	388